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NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/1623/ (IB)/CB/2017  
NAME OF THE APPLICANT : HALDIA COKE AND CHEMICALS PVT LTD  
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. P. Gundhavan  
Dhanu S Dhandu } Counsel for Axis Bank  
Common for defendant Union Bank
2. V. SURESH
3. S. SATHIYANARAYANAN Counsel for BoB
4. CHETHAN SAGAR Counsel for J&K Bank
5. M. SIVABALAN Com of Mr CORPORATION Bank
6. M. Muthupetiasamy - Counsel for Union Bank of India

**ORDER**

Counsel for Petitioner present. Counsel for objectors, Axis Bank, Union Bank of India, Bank of Baroda, J&K Bank and Corporation Bank filed counter. However it has been seen that the Corporate Debtor has not made due compliance with the provisions required under Section 10 r/w the Rules made therein, particularly, Rule 7 Form 6 r/w instructions in Annexure-5. Therefore, the petitioner is granted an opportunity to rectify the defects in the application within seven days. Put up on 20.06.2017 at 02.30 P.M.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))